

- (ix) Regular interaction between Commander and Jawans is being ensured to reduce the stress level;
- (x) Organizing talks by Doctors and other Specialists with the CAPFs Jawans to address their personal/psychological concerns, etc.
- (xi) Stress Management Capsule courses are regularly being conducted for the troops to mitigate their stress level;
- (xii) Regular Yoga has been introduced in the CAPFs by qualified Yoga Instructors;
- (xiii) Redressal and Grievances cells have been set up to sort out the problems of serving personnel;
- (xiv) Under the Prime Minister's Scholarship Scheme, scholarship @ 1250/- per month to boys and Rs. 1500/- per month to girls are being released to the wards of serving and retired personnel of CAPF every year;
- (xv) Condition of 10 years qualifying service has been removed for award of normal pension plus disability pension, for those, who become disabled while on duty.
- (xvi) Lump sum ex-gratia compensation amounting to Rs. 9 lakh for 100% disability has also been extended to the disabled CAPFs personnel *w.e.f.* 01.04.2011, who become disabled in the performance of their bonafide duties and are boarded out from service. For the cases less than 100% disability, the amount of ex-gratia compensation may be reduced in proportion to the degree of disability. However, a minimum of 20% disability is the condition for grant of ex-gratia compensation;
- (xvii) Welfare measures like Central Police canteen facility to the troops and their families have been provided.

Illegal electricity connection to Kendriya Bhandar

229. SHRI UPENDRA KUSHWAHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Central Record Office, Indo Tibetan Border Police (ITBP) East Block No. 9-A, New Delhi has provided an electric connection to Kendriya Bhandar situated beneath them illegally and they are also bearing Kendriya Bhandar electricity charges for the last 8-10 years;

(b) if so, the details/reasons thereof;

(c) whether ITBP has signed an agreement with Kendriya Bhandar for providing free electric connection to Kendriya Bhandar and if so, the details thereof; and

(d) the action taken by ITBP to disconnect electricity connection forthwith provided by them to Kendriya Bhandar and to recover electricity charges from them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) No, Sir. As confirmed by ITBP no electricity connection has been provided to Kendriya Bhandar by the Central Record Office ITBP.

(b) Does not arise in view of the reply to (a) above.

(c) No agreement has been signed by ITBP with Kendriya Bhandar.

(d) Does not arise in view of reply to (a), (b) and (c) above.

Extending Article 370 in States

230. SHRI AVINASH RAI KHANNA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) in how many States Article 370 of Constitution has been extended to and when, and why;

(b) the details of benefit by extending Article 370;

(c) what benefit the State and the people got by this;

(d) whether Government will constitute any committee to assess the implications of Article 370; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) The provisions of article 370 of the Constitution relate to the State of Jammu and Kashmir only. It has not been extended to any other State.

(c) Article 370 is an enabling provision as stated therein.

(d) and (e) There is no such proposal.

Action taken in Jarwa tribal women case

231. SHRI M.V. MYSURA REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what are the findings of the probe ordered by Government on the video footage showing dancing semi-naked Jarwa tribal women by a British videographer in front of tourists in return for food; and

(b) what action the Ministry has taken on the offenders as well as the Andaman and Nicobar administration?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) On the basis of the first video footage of the Jarawa tribal women shown in the electronic media on 11.1.2012, an FIR has been filed by Andaman and Nicobar Administration under section 292 IPC read with section 67 IT Act, 2000, section 3(1) (iii) of SC & ST (Prevention of atrocities) Act, 1989 and section 7/8 of Andaman and Nicobar Islands (Protection of Aboriginal Tribes) Regulation, 1956. After interrogation two persons were arrested and sent to judicial remand.